

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok, 36, Janpath, New Delhi- 110001**  
**PH.23353503 FAX-23753923**

Docket No. 3/TT/2012

Date: 6.3.2012

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission Tariff for 765/400 Bilaspur pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt-1 with 3X80 MVAR Switchable Line Reactor, 3X80 MVAR Bus Reactor and 765/400 KV, 1500 MVA Auto- transformer 1 & 2 (ant. DOCO: 01.03.2012) under WRSS X Scheme in Western Region for tariff block 2009-14 Period

Sir,

With reference to your above mentioned petition, I request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 2.4.2012:

- (i) Reason for one month's delay in commissioning (the investment approval for the asset was accorded in the meeting of the Board of Directors on 28<sup>th</sup> January, 2009 for commissioning the assets in 36 months i.e. by 1<sup>st</sup> February, 2012, and the asset is anticipated to be commissioned on 1/3/2012);
- (ii) Reason as to why the petitioner is seeking investment approval of small system WRSS-X having a LILO of 8 km length and one 765/ 400 kV ICT only?
- (iii) Explanation as to why it took petitioner 18 months in according the investment approval on 28/01/2009 when the scheme was approved in **27<sup>th</sup> Standing Committee Meeting on Power System Planning in Western Region held on 30/7/2007**, for a scheme which involves LILO of 8 km and 765/400 kV Sub-Station only;
- (iv) Minutes of meeting held on 28/01/2009 of the Board of Directors of the petitioner company for the investment approval;
- (v) Reasons for the FR cost being higher by 34.52% from the total estimated completion cost when the cost estimates had been prepared on 4<sup>th</sup> Quarter 2008 price level;
- (vi) Provision of Tariff Regulations, under which one spare auto transformer unit and one shunt reactor unit has been considered in the petition and the arrangement for the same? Whether Standing Committee has approved this?

- (vii) The basis of timeline of 36 months for a small project with LILO of 8 km and one 765/400kV ICT and reactor;
- (viii) Explain in detail about the "detailed engineering and engineered the items" mentioned in Para 6.3 of the petition w.r.t. the cost implications;
- (ix) The basis for claiming O&M for 6 nos. 765 kV bays and 2 nos. 400 kV bays for one ICT and one reactor in Form – 2 with schematic diagram;
- (x) Detailed justification with documentary evidence for major increase in cost under the head site preparation, control room & office building including HVAC, township & colony, roads and drainage, foundation for structures, bus-bars/ conductors/ insulators, outdoor lighting, grounding system, structure for switchyard and auxiliary system as per Form 5-B, page no. 30 & 31 of the petition;
- (xi) Detailed break-up of the balance/ retention payments, PV, Spares claimed by the petitioner under Regulation 9 (1) of 2009 Regulations;
- (xii) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-Stations;
- (xiii) Actual date of commercial operation of the asset.

Yours faithfully,

(P.K.Sinha)  
Assistant Chief (Legal)